

(2023) 11 RAJ CK 0040
In the Rajasthan High Court

Case No : Criminal Miscellaneous Bail Application No. 14431 Of 2023

Babu Singh And Others

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 09-11-2023

Acts Referred:

Indian Penal Code, 1860 — Section 34, 307, 323, 325, 341, 447, 448
Code Of Criminal Procedure, 1973 — Section 439

Citation : (2023) 11 RAJ CK 0040

Hon'ble Judges : Manoj Kumar Garg, J

Bench : Single Bench

Advocate : Chaitanya Gehlot, Vandana, Aneesh Bhurat

Final Decision : Allowed

Judgement

Manoj Kumar Garg, J

The petitioners have been arrested in connection with FIR No.111/2023 of Police Station Bishangarh, for the offence punishable under Sections 341, 323, 447, 448, 325 & 307/34 of IPC. They have preferred this second bail application under Section 439 Cr.P.C.

The first bail application was dismissed vide order dated 05.10.2023 by this Court as not pressed.

Learned counsel for the petitioners submits that now challan of the case has been presented and injured has already been discharged from the hospital. The accused-petitioners are in judicial custody and the trial of the case will take sufficient long time to be concluded. Therefore, the benefit of bail should be granted to the accused-petitioners.

Learned Public Prosecutor has opposed the bail application. Having regard to the totality of the facts and circumstances of the case, without expressing any opinion on the merits of the case, I deem it just and proper to grant bail to the

accused petitioners under Section 439 Cr.P.C.

Accordingly, the second bail application filed under Sec.439 Cr.P.C. is allowed and it is directed that petitioners (1) Babu Singh S/o Balwant Singh and (2) Madan Singh S/o Shri Sukh Singh shall be released on bail in connection with FIR No.111/2023 of Police Station Bishangarh, provided they execute personal bond in a sum of Rs.1,00,000/- each with two sound and solvent sureties of Rs.50,000/- each to the satisfaction of learned trial court for their appearance before that court on each and every date of hearing and whenever called upon to do so till the completion of the trial.